



2026:AHC:15084

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5211 of 2025

Ramesh Chandra And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd Rehan Ansari, Rishikesh Tripathi, Shashwat Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue order or direction in the nature of mandamus directing the respondent No.2 learned Deputy Director of Consolidation Banda to decide the revision No.83/1313 Ramesh Chandra and Others Versus Bhagwat Prasad And Others pending before the court since 03.05.1993 within a shortest possible period of time."

3. It is submitted that having been aggrieved with the order dated 31.03.1993 passed by the Settlement Officer of Consolidation, present petitioners have preferred revision which is pending consideration since 1993, despite the fact that opposite parties in the revision have already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with

law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

January 21, 2026

VR

(Dinesh Pathak,J.)